भी मूल बन्द हागा (पाली) : समापति भी, में पूछ रहा था कि अध हाईकोर्ट ने अअमेरट दे दिया, सुप्रीम कौर्ट ने अअमेरट दे दिया तो भापको कितनी पंजी लौटानी थी ? कम से कम 40 करोड़ धापको लौटाने थे जिसकी भाज बापने मामे बंटे में इस बिल के जरिए से बचा लिया ।

SHRI B. V. NAIK: He has put the question to the Hon. Minister, Let him reply.

श्री मूल्यन्त हागा मैं यह पृष्ठ रहा हूँ भरने फाइनेंस भिनिन्टर साहब से कि बब सुपीम कोर्ट ने अअमेन्ट दे दिया और उसके पहले हाईकोर्ट ने अअमेन्ट दिया तो उतने समय तक भाषका सारा डिपार्टमेन्ट क्या करता रहा ?

समापित महोबय: यह वर्ड रीडिंग है, इसपर बोनने हुए प्रापको बिल्कुल क्लियर कर देना चाहिए कि प्राप इस बिल को सपोर्ट कर रहे हैं या रिजेक्ट कर रहे हैं। प्रभी थोड़ी देर पहले डिट्टों स्पीकर साहब ने श्री नाईक को याद दिलाया पा कि यह रीडिंग में बोलने की किनर्ने: गुंबायम है। मैं समझना हूं प्राप एक प्रच्छे पालिनटेरियन हैं, प्राप इसका लिहाब रखेंगे।

The question is:

"That the Bill be passed".

The motion was adopted.

16.20 hrs.

ANTIQUITIES AND ART TREAS-URES (AMENDMENT) BILL

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to move:

"That the Bill to amend the Antiquities and Art Treasures Act,

1972, as passed by Rajya Sabha, be taken into consideration."

The House would recall that this Bill was passed in 1972, but it took some time to notify that the Bill has come into operation. The main reason for that was that State Governments were requested to appoint Registration Officers whose salaries were to be paid by the Central Government. That discussion took quite some time. urged the State Governments to make the appointments as soon as possible. I am grateful to many of my colleagues in the State Governments for having responded to my request, but in the very nature of this Bill, until all State Governments had made proper and appropriate arrangements, it would not have served the purpose which this House intended if the Bill has been brought into operation. Therefore this Bill was finally brought into force with effect from 5th April 1976, throughout India except in the State of Sikkim.

Under the Act and the rules that were notified thereunder, all dealers had to register themselves and to register all antiquities which they had, along with the photographs, within two months and private collectors were required to do so within three months. Numerous representations. were received both from dealers as well as from private collectors that they needed more time to comply with the provisions of the Act. In fact, they had enough notice because the Bill had been passed by the House in 1972 been brought and it had all concerned, of notice the were waitapparently they but official notification to the start preparing for the registration of their objects. So representations were received that the time of two months for the dealers and three months for private collectors was much too short and that they would not be able to do it. They also had complaints about the rule that four photographs of each antiquity were to be deposited with the registration authorities. Due to

[Prof. S. Nurul Hasan]

the rising cost of photographic material many of the persons involved submitted that the cost of submission of four copies of photographs would be very high indeed particularly in the case of coins and smaller objects it was considered exorbitant compared to the price at which these were generally bought. Some associations of dealers in antiquities as well as individual art collectors apprehended that their legitimate business would suffer greatly as a result of these conditions. Many of these persons also said that they were not fully aware which of the objects of art held by them were antiquities covered by the Act and which were not. Taking all these factors into consideration it was felt that some relief should be given. Government, therefore, advised the President and he was kind enough to issue an Ordinance that further time-limit be extended from two to six months, thereby giving extension of four months to enable the dealers to prepare stock registers and complete photographic documentation of the antiquities in their collection. The last date for obtaining licences is now October 4, 1976.

Further, it was also felt that some relaxation should be made regarding the supply of photographs for specified categories of antiquities. By a Government order the size of the photograph has been reduced from postcard size to the quarter size (10 x 7.5 cm.) while the number of photographs required for registration have been reduced from four to three. Similarly, the smaller antiquities like miniature bronzes, terracottas, etc. may be grouped in one photograph—three in quarter size and six in full size.

The amendment to section 18 exempts from registration antiquities kept in museums and institutions run by local authorities or by any such

body as the Central Government may approve by general or special order. This was a very important lacuna which was pointed out to us because it was mentioned that some of the major museums were being run by municipal authorities and not. by Governments and, therefore, State they would have to supply the details of each antiquity although they are among the best run museums in the country and there is no fear or danger that any untiquity in those museums would disappear. For example . the museum run by Allahabad Municipal Board which is an excellent museum, would have been covered by this Act and that is why, we are coming to this House with this amendment and the Ordinance contains that amendment that they can be given exemption. In the same way, the Prince of Wales Museum in Bombay is run by a society supported by Municipal Corporation to which State Government and Government of India have also given assistance from time to time.

It was also decided that we should proceed gradually and not bring within the scope of the enactment all the antiquities but select those in which there is an international trafficking and clandestine export. We have, therefore, proposed that sculptures in stone terracotta metals, ivory and hone, paintings in all media and manuscripts containing paintings. illustrations and illuminations have to be registered within the time-limit. So far as other things are concerned like coms, arms, armour, medals, furniture textiles and un-illustrated manuscripts have been for the time being excluded from registration but are proposed to be brought within the scope of the Bill progressively. The registration machinery has already been set up consisting of 104 posts of Registration Officers and these are generally under the control of the respective State Departments of Archaeology. The response has already been very good. We have

received applications from dealers for licence for about 40 upto 31st July, 1976 and these applications are being looked into. The registeration work is also going on smoothly and the number of applications for registration of antiquities received throughout the country till the 31st July. 1976 is 5075. Sir, one of the effects of the enforcement of this law has been that several persons who had collected objects of art are now giving them either as gift or as permanent loan to the leading museums of the country.

Sir, the other day I had the privilege of receiving on behalf of the National Museum of India, a number of very valuable objects of art given by a well-known donor.

Sir, these are the main features of the amending bill which has been passed by Rajya Sobha and which I commend to the House, through you, for considertion.

MR. CHAIRMAN: Motion moved:

'That the Bill to amend the Antiquities and Art Treasures Act, 1972, as passed by Rajya Sabha, be taken into Consideration."

बी कमला मिश्र "मध्कर" : जनाव सदर साहब, मैं धपने वजीर साहब का जो तालीम भौर तहजीब के बजीर हैं इस बात के लिए मुक्ताबार हं कि वह यह बिल लाये हैं। वह खद भी भपने इतिहास के काफी जाता हैं भीर इतिहास के जाता होने के नाते उन्हें भारत की कम्पोजिट कल्बर में, हिन्दू, मसलमानों की चली था रही प्राचीन कल्चर में, प्राचीन पुरावशेषों धीर बहुमूल्य कला-कृतियों की खरोहर में काफी मास्था है। इसी धार्मा का यह सबत है कि वह यह बिल लाये हैं। मैं इसका एक भीर प्रमाण दे रहा हूं। मदास से जो हिन्दू प्रखबार निकलता है, उस्के 22 घगस्त के घंक में निकला हुआ है---

"India proposed to hold bilateral talks with the developed countries 1551 LS-8.

to explore the possibility of getting back art objects and other cultural property removed in colonial time, Mr. S. Nurul Hasan Education Minister, said here to-day."

ऐसा कहा गया है। फिर आगे उन्होंने कहा है---

"But he said, several of the developed countries, which had been the recipients of such cultural property, had not yet ratified the convention."

इससे प्रकट होता है कि हिन्दस्तान में बिटिश साम्राज्यवाद का बोलबाला रहा है, उसने हिन्दस्तान की सांस्कृतिक धरोहर को कितना लुटा है और इसका ग्रहसास ग्रीर ज्ञान उनको है। डेवेलप्ड कन्टीज में जो एक नयी चीज पैदा हो रही है उसको याद कराते हए भी उन्होंने बताया है कि-

"The British Museum is full of art objects from India."

इसी सन्दर्भ में मेरा कहना यह है कि इस देश के म्राप जिस कोने भी जाइये, चाहे एलोरा में जाइये, चाहे प्रजन्ता में जाइये, चाहे बनारस में जाइये, चाहे महाबलीपुरम् में जाइये, कहीं भी जाइये, वहां के मन्दिरों में, गफाम्रों में, वास्तुकलाम्रों एवं मृतियों के रूप में हिन्दुस्तान की धरोहर सुरक्षित है। हिन्दुस्तान के किसी भी विद्यार्थी को राजस्थान या दूसरे इलाकों में सारे के सारे हिन्द्स्तान को दिखाया जाय तो उसे मालुम होगा कि हिन्दुस्तान एक कितना महान देश है। मैं खुद भी महाबलीपुरम गया हं ग्रीर मैंने वहां के मन्दिरों में मृतियों को देखा है, दक्षिण भारत के मन्दिरों की मूर्तियों को देखा है। मूर्तियों की चोरियां न हों, इनकी मनधिकत खरीद-फरोख्त न हो, देश की घरोहर मुरक्षित रहे, देश की निधि मुरक्षित रहे इत सन्दर्भ में यह बिल लाया गया है।

[बीकमता मिश्र ,मबुकर,]

यह प्रजंसनीय काम है जो प्राप कर रहे हैं। सा ा ज्यवादा जामकों ने भी इस मुल्क की घरोहर को काफी नूटा है और समरीकियों ने भी लूटा है। घाजादी के बाद भी घीर इस विस के बन जाने धीर लागू हो जाने के बाद भी सिक्सटीड में हिन्दुस्तान की बहुबूल्य मूर्तियां, कसाकृतियां, पांडुार पियां बाहर प्रनिधकृत रूप से स्माम करके भेजी गई हैं और यह काम स्मनलरों और विजिनेस करने वालों ने किया है। इनकी कोई संस्कृति नहीं होती है, मध्यता नहीं होती है। पूंजी का जब राज होता है तब यही बात होती है। इन मानों ने वैसे के लामच में इनको बेचा है। घाएको तो मानूम ही है कि नटराय की यूति को एक विनिधन डानर में बेचा नवा । उसका मृत्य हिन्दुस्तान में पण्डीम हवार स्पयं के करीब होगा । विच्लू की मृति जो फनफता में वी उनको भी स्थवन किया नवा । प्रमरीकी मान्याञ्यवादियों ने भी इसमें बीन दिया है। अंदेशों ने तो नूटा ही वा धपने राज में नेकिन धमरीकः बानों ने भी वैने के बल पर हिन्दुन्तान की बरोहर की बरीरा है, वा बम्पुए म्मवन हुई उनका बरीरा है। इस हे बावबूर हिन्दुव्यान के ५७ महान् मपून वे विन्होंने हिन्दुरनान की प्राचीन पोड्निपियों की नान में बहुत योगदान दिया। राष्ट्रम नाम्कृतायन का नाम इन सम्बन्ध मे सिए बिना मैं नहीं रह सकता हूं। उन्होंने निष्वत से बारतीय प्राचीन नामबी की घीर बात कर बौद्ध सम्ब्रति की बहुन सी पांचु-निपिनों को नाकर पटना म्यूबियम मे रखा। उनसे बारन की बंदहर्ति और नव्यना पर प्रकाम पड़ता है। धनी घन्धवारों में निकना है कि कृतुव मीनार की वब मरम्मत हो रही बी उतम कुछ हिन्दुयों घीर बैन मृनियों की मृतियां मिनी हैं। पता नहीं त्थ्य क्या है। तृष्यों का पता नगवा बाना चाहिये और इस काम को तेनी से करवाया, जाना चाहिये । इससे हिन्दुस्तान के इतिहास पर प्रकाम पड़ेगा ब्रार उसको जानने में बहुत मदद मिलेवी ।

हड़प्पा भौर मोहनजोवड़ो संस्कृति पर जिननी भी खुवाई हो रही है उससे प्रकान पड़ रहा है इतिहास की यह जो घरोहर है इसकी हिफाबत होनी चाहिये।

रामायण और महाभारत के बारे में एक विवाद भी छिड़ गया है। यह कहा जाता है कि ये एपिक्स हैं। दूसरे कहते हैं कि यह रीयेसिटी है। इसकी चर्चा चल रही है। जो जुवाई का कार्य चल रहा है उससे पता चलगा कि सचमुच में यह काक्य वे या इतिहास के धन वे।

ये सब चीचें हैं जिन पर दुर्जान्य से सर-कार का पर्वाप्त डगान नहीं गया है। जहां-जहां खुदाई की घावच्यकना हो वहां-वहां खुदाई की जानी चाहिये।

चनी हान में विभिन्न जानों में सुदाइया बाकी है। उदार्यणस्यकर एम्बामा ने विश्वासपुर प्रसण्ड से सरम्बदी नदी की चर्चा जो वेदों में है उसकी स्वाई होनी चाहिते।

हमारे वहां बुः विशाप में राजा मनक के जार हारों में दो हार विहार के निरिश स्थान में पहते हैं और दो मेपान में पहते हैं। बहा बुंगई होनें: चाहिये । मनुबनीं जिने वे राजवनीयह की खुधाई हुई मेफिन उनको बंध में ही छोड़ दिया नया, उनको बन्द कर दिया नया। बहां पर खुदाई के कार्य को हाथ मे निया सामा चाहिये।

चम्पारन जिले के केलरिया में एक कि जान टीना नीजद है। आज तक यह तम नहीं हुआ है कि किम नुन का यह है। इसका पना लवाया भाना चाहिये और यहां पर नुनाई का कार्य हाथ में निया जाना चाहिये। वहां पर नंडक नदी की नुदाई हो रही थी। उनमें जिल निम की प्रतिमा मिनी जिलक विषय में बिहार वानों का कहना है कि ऐसी प्रतिमा सहत ही कम नोनों ने देखी होंगा। वसा मत्य है और वसा भूठ यह तो मैं नहीं जानना है

क्यों कि मैंने उसके दर्शन नहीं किए हैं। मैं उसका पूर्णक भी नहीं हूं। लेकिन यह एक उच्च बलागति है भीर यह हमारी धरोहर है, हमारे देश की बार्ता है। इनकी सुरक्षा का प्रवन्ध होना चाहिये ग्रीर वहांग्रीर खुदाई होनी चाहिये।

रहा-अहां पर प्राप मरम्मत का काम कर रहे हैं वहां देखा गया है कि पैटिंग का जो रंग है उसी में पैटिंग न करवा करके ग्राप गड़बड़ी कर रहे हैं। इस मोर माप ध्यान दें। वैसे ही रंग से उसकी मरम्मत भीर पैटिंग होनी चाहिये । ताजमहरू को दुनिया वे लोग देखने के लिए बाते हैं बीर यहां बाकर वे स्वप्त लोक में पहुंच आते हैं। उसकी भी ठीक तरह मे मरम्मत होनी चाहिये। दिल्ली में बहुत सी चे जें है शिनकी भीर भाषना ध्यान नहीं आ रहा है। राज्य सभा में बहस हुई बी। तस्कर लोग प्राचीर ऐतिहासिक चीजों को उणाइने में लगे हुए हैं। उपयोगिता इन की इसमिये है कि इन से हमारी कला, संस्ति, बास्तु कला, मूर्तिकला, पुरावशेष मादि पर रोणनी पड़नी है। लेकिन सरकार ने सभी तक इत पर ध्यान नहीं दिया। सीर यह इमस्ये कि जो भी कानुत ग्राप्ते इस मम्बन्ध में बनाये उन पर ठीक से अमल नहीं हवा । बापने पर्ने 1947 में कानून बनाया जो ठीक के लागुनही हुना। फ़िर 1972 में कानून बनाया लेकिन उस कानून को कई साल तक लाग ही नहीं किया गया। यह क्या बताता है ? यह हमारी उपेक्षा की भावना की प्रकट करता है। हम चाहते हैं कि भारत की प्राचीन कला निधियों को रक्ष की जाय, लेकिन तीन साल तक कानून बनाने वः बाद उसको धमल में नहीं लाया गया। इससे हमें बड़ा दुख होता है।

भाप भाज बिल लाये यह भच्छा किया, इससे कुछ दिक्कतों को ग्रापने दूर करने का श्रावधान किया है। जैसे राजस्थान में मूर्तियों का निर्माण होता है, लेकिन जो उन मूर्तियों

को बनाने वाले कलाकार हैं उन को बहुत कम पैसा मिलता है। मृतियां तो ले जाकर किसी मन्दिर में रख दी जाती है जहां उनकी पूजा होती है, लेकिन जो कलाकार हैं उनको बहुत कम पैसा मिनता है। ब्रब ब्राप्ट ने ठीक ही कहा है कि कुछ उन कलाकारों को भी सुविधाएं दी जायं। ऐंटिक्किटीज क्या हैं, इसकी भी सम्चित परिभाषा की ग्रावश्यकता है। इमलिए मेरा मुझाव हैं कि इस बिल को यदि माप भीर काम्प्रीहेंसिव बनाना चाहते हैं तो हमें प्रपनी प्राचीन कला कृतियों, पाण्डुलिपियो, वास्तुकलाओं ग्रीर प्राचीन ग्रवशेयों की समुचित ढंग से हिफाजत करनी चाहिये। हमें उन तमाम ऐरे स्थानों की खुदाई करनी चाहिये जहां हमारे पुरावशेष के भंडार जमीन में दबे हुए पड़े हैं। इसके हमारे इतिहास पर नया प्रकाण पड़ेगा । तीसरा मेरा सुझाव यह हैं कि यह ममस्या केवल कानून बना देने से ही हल नहीं होगी, बल्कि जनता में चेतना जगानी चाहिये कि वह इन धरोहरों की हिफाजा करें, उनकी देख रेख करें भीर कोई अगर गड़बड़ी करता है तो उसकी खबर सरकार की दें। ग्रभी क्या होता हैं कि कहीं पर कोई मित मिल जाती है तो श्राम तौर पर लोग उसकी पूर्ण करने लगते हैं, उसकी संग्रहालय में नहीं भेजते हैं। इमलिये जनता में नेतना पैदा की जाय ग्रपनी प्राचीन बहुमूल्य कला-कृतियों की हिफ जत की । चौथा मेरा मुझाव यह है कि प्राचीन बहुमूल्य कलाकृतियों का व्यवसाय करने वालों को कड़ी से कड़ी सजा दी जाय । जो व्यवसायी पैसे के लोग में हमारे देश की ऐंटिक्विटीज को विदेशों में बेच कर प्रपना व्यापार चलाते हैं उन को मस्त सजा देनी चाहिये। इस पर ग्रापने ग्रभी समुचित तरीके से ध्यान नहीं दिया है। मुझे पता नहीं है कि किसी को ग्रापने सजा दी हो।

ग्राप ने कहा है कि विदेशों में पड़ी हमारी प्राचीन निधियों को वापस कराने का प्रयास किया जायगा। मेरा निवेदन है कि विदेशों में

[[बी कमला मिख 'कबुकर']

मनी भी हमारी बहुमूल्य सामग्रियां हैं. जैसे कोहिन्द हीरा, तब्देताऊस । इनको भाग कैसे देन में ना सकते हैं इस पर भाग को विचार करना चाहिये । इस बारे में क्या इंटरनेजनल ना है इस पर भाग को विचार करना चाहिये ।

प्राचीन मूल्यवान कलाकृतियों की जो चोरी या स्मर्गालय हो रही है, ऐसे कुक वं करने वाले लोगों को पकड़वाने वालों के लिये रिवार्ड की व्यवस्था होनी चाहिये । जैसे फैमिली प्लानिव के सिलमिले में, या चेचक के बारे में रिवार्ड की घोषणा की है उली प्रकार क्यों नहीं ऐसी व्यवस्था करते कि जो कोई जो ऐसी कलाकृतियों को देश से बाहर न जाने देने में सरकार की सहायता करेगा उस को इनाम दिया भाषमा । इससे नोगों में घरनी प्राचीन निश्चियों की हिकाबत करने की प्रेरणा मिनेनी।

नातवां नेरा मुझाय यह है कि इन नामने में च-नन्यान होना चाहिये कि पुरानी कला-इतियों को किन घडार नुरक्षित रखा जा सकता है। मैंने पड़ा है कि इन में जो प्राचीन संस्कृति की चीखें हैं उनको मुरक्षित रखने के बारे में केनिकल्ल की मांच चीर खोन की जानी है कि किम केनिकल में उनकी हिन्दावन की जा सकती है।

हिन्दुस्तान जैसे प्राचीन इतिहास वाने देख में इन समय को क्लाइतिया हैं, उनको नुर्राखा रखने के लिए क्या उपाव किये जाने चाहिएं, इस बारे में रिसर्च होनी चाहिए। खबमना के चित्रों, नास दिने चौर तात्महरू खादि की घाइति चौर संरचना में कोई विकार या दोव न चाने पावे, इसके लिए धनुसम्बान होना चाहिए, ताकि हम उन क्याइतियों की हिन्नाबन करने में सक्तन हो नकें बौर उनका क्य ज्यों का त्यों बना रहे।

इस विक में स्वृतियम को सूट दी गई है इसमें यह काम तो होगा कि संबक्षामयों में

कलाकृतियों को रखने मे मधिक सुध्या होगी। लेकिन इसमें एक बतरा भी है कि अधि-कारियों की सहायता से कलाकृतियों की बोरो भी हो सकती है। मैं यह चहता भाहता हं कि मंप्रहालयों के जिम्मेदारी केवल स्टेट गवनैभेट्स पर नहीं छोड़नी चाहिए। मिक्षा को कान्कन्ट सिस्ट में भाने का मुझाब दिया जा रहा है। भीर उसको मान खिया गया, तो भिक्षा का विषय कान्क्रन्ट सिस्ट में था वायेमा । चुंकि यह विदाग शिक्षा धन्त्रालय के बन्धर्गत हैं, इस लिए इसको भी कान्क्रस्ट मिस्ट में माने की दिशा में कदम उठाना चाहिए, ताकि इस मम्बन्ध ये बारत सरकार घीर राज्य सरकारों के बंध्य पूरा काल मेल हो सके धीर वे दोनों भिम कर देश की धम्ह्य धरोहर की रक्षा कर अबें।

इन जन्मों के मार्च में इस विश्वेयक का मचर्चन करना हूं चौर मन्त्री महोदय को बन्यवाद देशा हूं कि उन्होंने यह एक बहुत मही कदम उठाया है।

श्री जनजाय निया (मयुननी) : समापनि महोदय, जिला मन्त्री ने इस विश्वेयक को नाकर वडा उपकार किया है। इसकी वर्षः प्रनीजा थी। यह इस बात का भी खोतक है कि हमारे निजा मन्त्री किनने इतिहास-विश् एस्टिक्यटीय के प्रजानक धौर नंरतक है। मैं उनका खाबारी हूं धौर इस विश्वेयक को नाने के निए उनको सम्बद्धाद देशा हूं

उनके प्रति काचार प्रकट करने का एक पूजरा कारण वह जी है कि उन्होंने क्यनी प्रवार बृद्धि से पुरानी चोरी चनो वह मूनियों चोर कलाकृतियों को बावन करवाया है। इंसमें उन्होंने वड़ी चुक्ती दिखाई है बीर इनके जिए मैं उनको धम्यवार देता हूँ।

सम्बी महोदय ने छपने स्टटमेंट में कहा है कि रिनस्ट्रेजन के निए पहले वो दो कहींने की जबबि दी नई बी, नोर्नो के घाषह पर घर जसको छ: कहीने कर दिया नया है।

🍧 दूसरे, इस बिल के द्वारा मूच कानून में "Shall be accompanied" गड्यों के स्थान पर ये शब्द रख दिये गये हैं :

"Shall, in the case of such antiquities or class of antiquities as the Central Government may, by notification in the Official Gazette, specify, be accompanied."

पहने सरकारी इस्टोटयूजन्ज को रजि-स्ट्रेशन श्रीर मन्य बार्नों से एंग्जेस्ट किया गया बा। लेकिन पर मंत्री महोदय ने प्रिस प्राफ बेन्ब स्युजियम, बस्बई भ्रीर एकियाटिक सोसायटी, कलकत्ता को भी एग्जेम्ट कर दिया है, बोर इस प्रकार उन संस्थाओं के प्रति बड़ा न्याय किया है ।

मन्द्री महोदय ने कहा है कि यह विशेषक बडा छोटा है। यह भने हो छोटा हो, लेकिन बडा लामकारी, महत्त्रपूर्ण घौर नकंपूर्ण है। इस बिस की गम्भीरता सीर महत्व को देख कर मने विहारो सनमई के बारे में कही गई इन पितयों का स्मरण हो प्राप्ता है। "सनसङ्ग के दोहरे जम नावक के दोर, देखन में छोटे लगे चार करें गम्मीर।" निसंप्रकार कवि की कविना लोगों के हृदय को सार्ग करती है भीर लोग उत्फल्ल हो जाते हैं, उसी प्रकार इस बिल के लिए केवन यह सदन हो नहीं, बह्कि स रे देलवा हो यन्त्री महोदय के प्रति द्यामार प्रकट करेंगे बीर प्राभव करेंगे कि उन्होंने ए हे बड़ा ऐतिहासिक कदम उठाया है। मने ऐसा लगता है कि वह इस बिल के माध्यम से देशदासियों के हृदय पर भन्नो अभिट छ।प छोडगे। मैं बहुत सन्तुट हुन्नीर बार बार में इनके प्रति मुकिया सदा करता ह।

ध्रव रुकतो मैंने इसको ठारोफ़ में चन्द बानें कही हैं, लेकिन घर मैं जो इसमें कुछ खामियां रह गई हैं उनकी चर्चा करना चाहता हं। त्रथम तो यह कि यह जो ऐटिक्विटो एण्ड बारंस का हमारा देवर हैं वह इस बात का बोतक है कि हमारा देश कितना प्राना, कितना ऐतिहासिक ग्रीर कितना गीरवसय देश है। फ़िर यह भी प्रश्न उठता है कि इसकी रक्षा और संरक्षण काम भी उसी तरीके से होना चाहिए। लेकिन वह ग्रमो तक नहीं किया गया है। ग्रव इस विधेयक के पास होते पर मैं समझता है कि इसकी वह संरक्षण दिया जायगा स्रोर हम उसका इन्तजार करते हैं। 🕒

मुझे याद है 1947 में एक कानून बना जिसके जरिए से यहां की मृतियां स्रोर पूरानो चीजें जो बाहर भेजो जातो थीं, उनके ए क्सपोर्ट पर प्रतिबन्ध लगा दिया गया सगर प्रित्रिक्य लगाने के वावजूद भी यह काम घडल्ले से होता रहा जिसकी चर्चा होती रही। हम उससे बड़े निराश होते रहे कि ग्रगर हमारे देश हो प्राचीन निधि विदेशों में भेजो जानो रहेगो नो फ़िर इनका क्या हाल होगा बौर हम भो इसके लिए दोबो होंगे कि हम प्रत्ती चीजों को रक्षा नहीं कर सके। इपसे हमारी संस्कृति और सभ्यता की बडा धक्का लगेगा। इसलिए हम मर्ज करेंगे कि इस को चोरो काई नहीं हो ऐसे व्यवस्था मन्त्रो महोदय कर दें, उसके लिए ऐसे नियम बना दें मोर उन नियमों का कड़ाई से पालन हो। कडो से कड़ो सजा उनको मिले। चाहे वह कोई भी हाँ ग्रगर ऐसा करते हुए पकड़े जायं तो उनको सहन से सहन सजा दें। इन्दं प्रकार से इन के गरक्षण की बहत सम चित व्यवस्था ग्राप कर दें जिसमें इनकी चोरी बिल्कूल न हो सके। 1969 में उत्तर प्रदेश, तमिलताडु, मध्य प्रदेश स्रोर राजस्वान वर्गरह से बहुत सी मृतियां चोरो हो गईं और अरती बहुत सारी ऐसी कोमतो धरोहर से हम वंचित हो गए।

मन्त्रो जी ऐसा प्रजतन कर रहे हैं जिसके लिए मैं उनको धन्यवाद इंगा कि जो पुरानी म् तियां हमारी बाहर जलो गई हैं उनको कैसे यहां वापस लाया जाय । उसको चर्चा उन्होंने की है। उसमैं कुछ समय तो लगेगाले कित समय लगने के बाद वह चोज़ें वापस मिल जायेगी ऐसी हमें आशा और विश्वास है

[थी जगन्नःव मिथ]

मैं एक निवेदन यह करूंगा कि यह केवल सरकार या किया मध्यी का बायित्व नहीं होना चाहिएवित्क ये सभी चैं खें तो प्रान्तों में एहती हैं तो प्रान्तिय सरकारी पर भी इस वायित्व को बानें खीर उनसे इस बान के लिए कहें क्योंकि वध्या तो खाए उनको देते ही होंने तो बदया देते हैं तो गाइड लाइन जी दें कि खदनी को यह निधि है एसकी रखा कैसे करें। बड़े साकू सहंग से इनकी रखा की व्यवस्था प्राप्तीय सरकार करें उसके लिए ऐसे मुझाब खाए उन को दें। इसके लिए प्राप्तीय सरकारों का खीर उनसे बिख्यों का सम्मेशन आप बुलाएं खीर उसके दिशार विस्ता वे साद एसके बारे में निजय में।

कारेन एकंटम बीर तस्करी का क्यापार करने वाके क्यादा इस काम में माहिए हैं, वही क्यादा इनकी चोरी बीर क्यापार करने हैं। तो ऐसे नस्करी करने वालों बीर कारेन एवंटों को बाप पकडें ताकि इन की चोरी न हो सके।

मैने बाइड बाइन्स की बात कही। मैं समझता हूं कि सन्ती बहोबब इसको सर्व कार करें के बहा वह उनको क्यों देते हैं वहा उसके माथ साथ बाइड बाइम्स भी हैं, उनको विधा है जिससे कि वह कथा वहां भें हो सके बार इनकी बोरी बन्द हो।

हम लोग प्रयम्नी हेनोफेनी में घरनी जनता पर बहुन निर्णय करते हैं, समान पर बहुन ज्यादा निर्णय करते हैं। इसकी मर्मा की कि सरकार को यह करना माहिष्, यह करना माहिष्, नेकिन मेरा एक मुझाय यह है कि हम सरकार पर ही निर्णय करें। हमारे देश में, हमारे समान में यहन की प्रावदेट एजेंसियां है जो इस सरह ने काम करनी हैं जैसे रोटरी समझ धीर माइन्स मनस्स है, रवानीय संस्थाएं है, उनके जिस्से जो इन कामों को वें जिससे सरकार धीर स्थानीय एखेन्सियां मिन कर इन कामों को करें घीर इस तरह से हम इसकी चोरी बन्द करने में बहुत दूर तक मजल हो सकते हैं।

समापित महोदय . क्या रोटरी क्लब धौर नायन्म क्लब पर झाप बहुत कः न्किडस कर सकते हैं जिन के बारे में यह जी सुना गया है कि उनका चन्दा भी विदेशों को जाता है ?

भी सगन्नाथ मिस्र : श्रीमन्, पश्तित नंस्वाचों को हम बढ़ावा हैं, उनसे वाम ने तो मैं समझता हूं कि चौरियां का काम बन्द हो जायेगा। ऐसा ही हीगा, इस बिम्बास के माब मैं इस विखेयक का नहेदिल से समबंन करता हू और आपको धन्यवाद देता हूं।

SHRI P. K. DEO (Kalahandi): Sir while supporting this Bill I would like to submit certain suggestions. The country is the cradle of civilisation and it has become, after the evolution of thousands of years, a beautiful tapestry in which various cultures have been interwoven to make India a beautiful home of art. It is a treasurehouse of the antiquities and pieces of art created by mankind through the ages. It should be the duty of the Government not only to see that they are not stolen but also to preserve them properly. I have been in this House for quite some time and it was a matter of great concern to me to bear about ten years back that some beautiful miniature paintings with the signature of Emperor Jehangir were smuggled out from the Jaipur Museum. Of course the Curator Sangram Singh was arrested but though he might have been arrested those things which have gone out of the country cannot be salvaged. We are lucky to have been able to salvage the Harraj Murti of Chamba when it was about 10 be shiploaded from Bombay. The famous Nataraj Murti has also been taken away from South India and a fake copy image has been placed there I believe negotiations are being carried on by the Government to procure tack that famous Nataraj Murti,

The speakers who preceded me have spoken about the various pieces of art and antiquities which gone abroad. Since 1957, when I came to this House, I had been requesting time and again, when Prof. Humayun Kabir and also when Maulana Azad was in charge of this Ministry, that the books of the India House Library should be procured. These are famous pieces of our culture and if we cannot get them back we should at least try to have microfilms of these books taken and preserved here. At that time I also made a request that we should use our goodoffices with the British Government to try to get back the Kohinoor Diamond which has been so precious and of such sentimental value to this country, and also the Peacock Throne. For the time being we are very friendly with the Imperial Government of Iran and we could use our good-offices to retrieve the Peacock Throne and restore it to

Some time back I was stunned to read in the papers that when the previous President visited Thailand he presented an antique image of the Buddha to the Thai Government. I know how far it is true but it pained me greatly to read it. I hope this is not correct and that the Minister will repudiate it.

its proper place in the Red Fort.

So far as private collectors are concerned. I take my hat off to Salar Jung of Hyderabad who invested his whole fortune entirely in collecting pieces of art His is one of the finest museums of this country. I also salute such other patriots who have rendered immense service for the preservation of art in this country.

17 hrs.

So far as Orissa is concered, I come from a place where, if you scratch the earth anywhere, you will come across antiquities; there is every scope that antiquities will be available, beautiful sculptures will be available in plenty. But their preservation is important. I would like to cite the example of

one Museum in my constituency, the Belkhandi Museum. I request the hon. Minister to make a note of it. There, the Museum is just for the name's sake; the images are there, but there is nobody to look after them; people go inside the Museum and cook their food and the place has become absolutely black; all the iron railings have been removed. Fortunately, the local people, who are mostly Adivasis, do not know the actual value of these art pieces; otherwise, those things would have been lost for all time to come.

So far as monuments are concerned, according to our Constitution, monuments are of two kinds monuments of national importance and monuments of State importance. So far as monuments of national importance are concerned, their preservation is the concern of the Central Government. So far as the monuments of State importance are concerned, it is the duty of the State to look after their preservation, I must state frankly that nothing much has been done to preserve those monuments which are still with us, to preserve them from moisture, from sun, from wind and from sand. If you look at Konarak: you will find that all the beautiful sculptures have been eroded by sand, wind and sun. There should be chemical treatment and those should be properly preserved.

Now I come to the fake antiquities. This has become an art. You go to Janpath; you will find that there are so many Tibetans selling antiquities. Those antiquities are newly-made pieces: they are made antiques; you put them under the earth for two months and they become antique; even brass pieces, with the application of some chemical, look greenish and they are sold at fabulous prices; the poor tourists are being cheated like anything. Ultimately, the had name comes to the Government. I would, therefore, like to draw the attention of the Minister to this. He must have some authority to find out whether the antiques are really antiques or they are fake antiques.

[Shri P. K. Deo]

As the time is very limited, I am not going into the details. I welcome the move, though it is belated. Much action could have been taken since the last three years. However, better late than never. I fully support the Bill.

भी मुलबन्द हाना (पाली) : समापति महोदय, राजस्वान एक ऐसा प्रदेश है जिस के ऊपर इस कानुन का सबसे ज्यादा धसर वडेवा । यह राजा-महाराजायों का देश रहा है, वहां के बर-बर में कला-कृतियां मौजूद हैं। मैंने पहले भी सरकार से कहा बा---आप मेरा वहमा धमेण्डमेन्ट देख में -- कि समय बहुत कम है, मेहरवानी करके मेरी धमेष्टमेन्ट को मान लीजिये. बाम तीर से मैक्जन 5 के बारे में मेरी धमेण्डमेन्ट थी. नेकिन धापने उस क्का बेरी बात नहीं मानी, हरिडनी बिन को पासे करते नवे । घषी भी धाप संरक्तन 5 के घन्दर 6 महीने की बात कर रहे हैं, वैक्तिन बाप इस बात की देखिये-यह बिल 1972 के ग्रन्दर पास हुय। वा योर 1976 के यन्तर मान् हुधा, यानी बिल पास होने के बार साल बार नाव हथा, उसके बाद को साहिनेन्स निकास हए बापको कितने दिन हो नये हैं।

17,05 hrs.

[SHRI P. PARTHASARATHY in the Chair]

मै पूछना चाहता हूं कि इन एक्ट के नीचे जितनी बारायें है उनका किन प्रकार से कम्पनायस हुचा है। बापने नैक्नन 5 में कहा है:

"On and from the expiry of a period of two months of the commencement of this Act, no person shall, himself or by any other person on his behalf, carry on the business of selling or offering to sell any antiquity except under and accordance with the terms and conditions of a licence granted under Sectio 8".

वो महोने की जगह आपने छ: महोने कर दिया है। आप यह बता दें कि किस किस राज्य में साइसेंस के लिए किननी किननी एप्लीकेशन्त्र आई हैं इन एप्टोक्स के लिए। आपने बनाया है कि एक हजार आ चूकी हैं। मैं राज्यबार स्वीरा चाहता हूं। आप घर घर में सी बरम पुरानी चींबे पड़ी हुई सापको मिन जायगी। आपने डेफीनिशन यह दी है:

"antiquity" includes—any article, object or thing of historical interest"

यह बहुत बाइड डेफीनिमन है। हर घादमी के बर में तेनी बीबें मिन सकती है। ये चीमें उनके बरों में पीड़ियों से बनी या रही है। श्चर श्राप पाच फाटो की कापियां मानते हैं। क्षापको यना है कि किनना इस पर क्रवं बाएना? मी डेड मी या अएना। यब कोई इनको दे नहीं सकेवा तो क्या होवा ? बाएक: वरपद क्या वा ? मैं समझना है कि कान्त बनाते बाने से कोई नाम नहीं होना । इनसे केवन ब्यूरोकेट्स को फायरा होना है। प्राप स्मनीनन को रोकना चाहते के। हिम्बुस्तान के बाहर वे बीव न जाएं वह भाषका वरपत्र बा । इस तक ही सायको चाहिये वा कि पाप धवने सापको कनफाइन करते, यही तक कान्त को मीमित रखते । डीनर्च को ही नाइमेंन मेने की बायम्यकता होनी चाहिये थी। बाब इसमें बापने मन्दिरों को ने निया है. व्यक्तियम को ने लिया है। एक श्वानियम में इस हवार इतिया या मृतिया या दोनों मिना कर हो सकती है। उनको भी श्या जरूरी तौर पर फोटो देना होना ? सैननन 18 मापका यह वा :----

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"Nothing in section 14 or section 16 or section 17 shall apply to any antiquity kept—

- (i) in a museum; or
- (ii) in an office; or
- (iii) in an archive; or
- (iv) in an educational or cultural institution, owned controlled or managed by the Government"

चापने इसकी इनक्ल्यूड कर दिया है चीर कह दिया है:

"It was also considered necessary to enlarge the scope of the exemption under Section 18 of the Act so as to cover antiquities kept in museums, offices, archives, or educational or cultural institutions..."

मापका परपत्र वा कि कला कृतियों को पुरानी चीजों को भारत के बाहर तस्कर लोग ने जाकर न बेचें। यह परपंज नहीं था कि छोटे-छोटे म्युडियम्ब में भीर एजकेशनल इंस्टी-ट्यूणन्य में जो भार्ट भावजैनर्स हैं उनको धाप इतनी फोटो भौर डाटा मांगेंगे । पुराने राजा महाराजधों के यहां जो चीजें हैं उनको भी उनका विवरण देना होगा। फोटोब उनको देनी होंगी । इससे बहत ज्यादा हाइंशिप होगी । रेडियो लाइसेंस रिन्य करवाना होता तो वह भी वहत झगडा मालम देता है। यहां प्राप पता नहीं कितने झगडे पैदा कर रहे हैं। ग्राप गादमी को कानुनो से जक्ड रहे हैं। भाष भांध्र से भाते हैं। वहां गांव गांव में लोगों के पास कला कृतियां हैं। इस कानृत में भाष ने सैक्शन 18 को इतक्त्र्ड कर दिया है। भीर मैं नहीं चाहता था कि सैक्शन 18 को भाप शामिल करते । विलक जैसा पहले या वैसा ही रहने देते । यब माप ने म्याजयम भीर एज्केशनल इंस्टीट्य्शन को शामिल कर के गडबड़ कर दिया है कि उनको भी फोटो देनी होगी। मैं इस की सराहना नहीं करता है।

कितने लाइसेंस डीलर्स है ग्रीर कितनी चार्जे बिक रही हैं कुछ पता नहीं। 15 दिन का ग्रापने समय दिया। उसकी मियाद क्यो नहीं बढ़ाई गई। जहां सैक्शन 14 में ग्रापने कहा है:

"In the case of any person, within 15 days of the day when he comes into ownership...."

तो वहां 15 दिन क्यो ? वहां भी तो मियाद बढ़ानी चाहिये थो । कम से कम एक महीना बढ़ाइये । सेकिन वहां 15 दिन ।

श्रापने कहा कि रिप्रेजेन्टेशन श्राये । तो भाने के बाद मैं नहीं समझ सका कि उन्होंने क्या क्या रिप्रेजेन्टेशन दिये हैं। श्राप इस बिल के जरिये कानून बना रहे हैं उसके अन्तर्गत भाप डीलर्स तक ही सीमित करें, औरों को शामिल नहीं करें। नहीं तो इसका बड़ा भारी दूरुपयंग होगा।

DR. RANEN SEN (Barasat): I wholeheartedly support the Bill though it is a little belated.

While speaking on this Bill, I was reminded of a famous poem written by Rabindranath Tagore entitled "India, the Shrine" in which he has said that here in India the Aryans, the non-Aryans, the Huns, the Scythians, the Mongols, the Chinese, the Pathans, all got mixed up and a composite culture grown in this sacred soil of India. Therefore, though it will be a little outside the purview of this Bill, I want to draw the attention of the Minister to two or three things.

It is good that registration and other things will be necessary. But there are any number of manuscripts, paintings, statues and busts in our country which are still not explored and things which have been explored but are not properly taken care of. I want to mention just one or two examples.

[Dr. Ranen Sen]

The Asiatic Society is a treasurehouse of any number of valuable manuscripts, busts statues paintings. Even there are paintings which have been autographed by King Shahjehan, but it is reported in Calcutta newspapers two days back, in Calcutta Statesman, that many of these antiquities are being kept neglected without proper care on the floors of the Asiatic Society, I had moved a question which unfortunately became unstarred in which I raised question. Now, in that Asiatic Society which is nearly 200 years' old started by Sir William Jones and in which very known and famous Indian intellectuals were also connected, many of the manuscripts are rotting and proper care has not been taken to preserve them properly. I want to know whose responsibility it is. Now, there is a quarrel among the authorities and the Board of the Asiatic Society as a result of which there is almost a total deadlock. Would be Government of India see that in the interests of preserving all these very valuable manuscripts, paintings. busts and statues, the Government should interfere in this regard. There is another question which has been discussed in this House but which still remains unresolved. There are various manuscripts that are lying in the National library. As yet, a proper librarian has not yet been appointed. Proper scientific approach has not yet been taken in regard to preservation of these manuscripts which are a treesure-house, if I may say so. They are now rotting in these cellars of the national library. Some of these manuscripts in the national library and Asiatic Society are those manuscripts which are written on palm leaves. There are organisations like Bangiya Sahitya Parishad with which such names 88 lahwar Chendra Vidyasagar, Dr. Suniti Chatteries and Shri R. L. Mitra

are all associated. I am told that many valuable earlier period manuscripts are riotting without proper care. I am told that certain technological difficulties are there, but we should resolve these things and see that these manuscripts are properly preserved. The manuscripts may not be taken outside India. But while in India, we should see that these manuscripts are properly preserved and protected and proper care is taken of these things. This is my submission.

I can speak of Bengal and Bihar. There are many numbers of very valuable art structures. In Malda district there is a pathan mosque called Adina Masjid. Nobody is looking after such wonderful specimens of architecture. We should have new researches to find out certain old Hindu civilizations which lie buried under the soil. Who is looking after all these things? Of course other Acts are there. But as you know all these things are inter-related. The hon-Minister is a knowledgable person and an erudite scholar, I hope he will take care of all these things and he will seriously think of these manuscripts lying in the national library and the Asiatic society, Bangiya Sahitya Parishad and other places also. Mr Madhukar talked about Patna museum. There is the Salar Jung Museum. There are other museums. It is the duty of the Central Government to properly guide the State Governments and other orgamisations looking after these things and try to selve their difficulties both financial and administrative With these words, I suport this.

SHRI B. V. NAIK (Kanara): I cannot add more to what has alreedy been said by the learned speaker but I would like to draw the proper attention of the hon. Minister to Art. 49 of the Directive Principles of the Constitution and request him to decide whether this Bill as well.

what is proposed to be done is perfectly in consonance with the Directive Principles of State Policy. Here it says:

It shall be the obligation of the State to protect every monument or place of object of artistic or hisinterest, declared by toric under law made by Parliament, to be of national importance, from spoliation, disfigurement destruction removel disposal or export, as the case may be.

The most operative part is-removal. disposal or export, as the case may be. Antiquities are meant to be in temples, mosques, churches, etc. Disposal or export means they would have left the country and they would have gone to places which are not at all the places of their origin. I am wondering how this very long process of registration, without any value content of that particular thing, the ad valorem of the particular pieces of art, would help us in carrying out these Directive Principles.

How will this be of much use in order to protect our art treasuresthese antiquities? I would wish if the hon. Minister finds some timehe has to find time in most of his busy commitments-to go to Belur and Halebid-he will find that each stone-there are millions of stoneswill be valued in thousands of rupees. If the girls made of stones or the dancing girls made of stones. are valued, they would be valued in thousands of rupees. Virtually, anybody were to auction out the Belur temples they would fetch money not in lakhs or millions or crores but in billions. Of course I am not approaching in a negative way-of course Rajasthan and West Bengal have the greatest treasure house of ancient art and culture in this country. A large proportion of that is very much in the south-in

Belur. Why these were not properly maintained—I do not know that

SHRI M. C. DAGA: The point here is that they are not properly maintained. There are Jain temples there.

SHRI B. V. NAIK: Therefore. feel that in order to carry out the Directive Principles of State Policy, firstly the country must ban all exports-total ban on export of antiquities and art treasures in this country. Then nothing will be lost. As long as these antiquities and art treasures are circulating within the country, nothing will be lost. Of course they will have to be exhibited at one place or other. Therefore, while I welcome this Bill, it is giving only a fringe importance to Art. 49 of the Directive rrinciples of State Policy. Something more stringent in preserving it within the territory of India will be most welcome. I hope that the hon. Minister will bring in such a legislation very soon.

PROF. S. NURUL HASAN: Sir, I am extremely grateful to the hon. Members for the support that they have given to this Bill and also for the kind words that they have spoken as also the very deep interest which this House as well as the other House has been taking in reserving our rich culture heritage. Not only we in this country are proud of it but all lovers of art and culture throughout the world are also proud of it.

The interest of the hon. Members is a source of great strength and encouragement to all of us to whom the responsibility of looking after these treasures has been entrusted.

Sir, I will try to refer to the point that has been made by the hon. Members. But, if I am not able to refer to each of the points, that is because of the shortage of time. I can assure my hon. friends here that I shall give the most respectful consideration to the suggestions that they [Prof. S. Nurul Hasan.]

have made, many of which, I have no doubt, are capable of being implemented with great profit to this country.

Sir, the first point that was raised was with regard to the treasures that have been taken out of the country first during the colonial period and then smuggled out of this country after Independence.

SHRI M RAM GOPAL REDDY (Nizamabad): But, what about Takht-e-tages?

PROF. S. NURUL HASAN: I have heard about it. I was told that it is in Teheran. I am afraid I have not seen this. I have gone there and made a careful study of what was considered to be the Takht-e-Taoos in the National Imperial Bank of Teheran. But, it is not there. If we get any clue, we will certainly like to look into this matter.

As my hon friend over there rightly pointed out, many of the developing countries have not yet ratified the Unesco Convention and we are therefore trying to organise bilateral talks with some of them to ensure that at least those objects of art which we can prove were stolen from our country or smuggled out of our country illegally can be returned.

We have received a great deal of cooperation even without formal ratification from some of the governments
of the developing countries. For example, hon, members referred to the
Shivapuram Natraj. Only recently,
the person who had acquired this from
the person who had smuggled it out
formally transferred the ownership
of the Shivapuram Nataraj to our
Ambassador in the USA and we have
agreed that it can be exhibited publicly for a period of ten years after which
it will come back.

Similarly, we have also received cooperation from the UK in regard to some of the sculptures of Nalanda which had been stolen/smuggled out, and in the same way about the sculpture belonging to the Banga Sahitya Parishad which has been brought back,

In this connection, I would like to pay a tribute to the officers of the Archaeological Survey of India and of the Central Bureau of Investigation who have taken a lot of initiative in preventing smuggling, in recovering objects of art and sculpture which have been stolen and in trying to get back these objects when they have gone abroad through means other than legal and diplomatic.

Only recently a Seminar was held in Mexico which was attended by the Director General of Archaeology in India and also by the Director of the CBI. One of the main points discussed there was what to do about, and how to prevent the smuggling out or theft of antiquities and art treasures, specially from developing countries and countries which have a very rich art heritage such as Italy. It was organised, if I remember correctly, under the auspices of Interpol, and we have been receiving co-operation from them

To protect sculptures specially, we have increased the number of monument attendants. The number is now about 2,500 or so. We have built sculpture sheds where loose sculptures can be put back.

Anxiety was expressed about the decay of Ajanta paintings. I have great pleasure in informing the House that the apprehensions in this regard are unfounded. I myself went and made a very careful examination of the paintings. I examined carefully also the report given by our Indian specialists who came to the conclusion that there is no decay of pigments. To strengthen our report and the opinion of our experts, we invited one of the very famous experts of the Smithsonian organisation in the US/Two experts were sent to us by UNESCO at our request and all of them have

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supported the findings of the expert committee appointed by the Archaeological Survey of India. However, protective steps that were being taken to remove incrustation and ensure that there are no termites, etc. continue to be taken.

Anxiety was also expressed about Tajmahal. At the present moment the condition of Taj is quite satisfactory. But we have appointed an expert committee to examine the effect of pollutants in air and water in Agra at the moment and what are going to be the likely effect of the establishment of the refinery at Mathura. My colleague the Minister of Petroleum has already stated that this mater was being looked into very carefully and that nothing would be done which would harm or damage our national heritage. It was also suggested that we should seek the co-operation of the masses and that we should try to educate them. It is quite correct that without educating the masses and making them conscious of the richness of our heritage and seeking their support, we will not be able to achieve what we desire to achieve.

For this purpose we have undertaken a number of steps; it includes a very interesting programme taken up last year whereby university, college and school students were involved in looking after some monuments in their neighbourhood and the reports that we have received are extremely encouraging. We are also trying to organise as part of non-formal education an understanding of our culture. The national museum has prepared a cultural kit for schools so that our people can get an understanding of our cultural heritage.

Reference was made to excavations in Bihar, ancient site of Vikramasila in district Bhagalpur, by the Archaeological Survey of India. Recently some excavations had also been undertaken at Nalanda where new mural paintings of the Pall period were

brought to light. As regards the Sivalinga which had been referred to by my hon. friend, I will be grateful if he could give me some more information so that we can explore the possibility further....(Interruptions). If the hon, Members would bear with me for a little more, I shall try to satisfy them.

This country, as has been rightly pointed out, has innumerable sites which can yield extremely promising results. But there is one aspect of excavation which we should all remember. Excavation according to leading archaeologists is what is called destruction; the evidence which comes to light as a result of excavation is then destroyed several times. Therefore any haste in excavation, any unplanned programme of excavation or excavation by persons who are not really experts is likely to do more harm than good. For this reason we have been very careful to proceed slowly, to give licences slowly and in a planned, phased manner rather than allow haphazard excavation activities

Another point that has been raised is about Bilkhandi museum; it is not a central museum; it may be State or local museum. If my hon, friend and collegue there would send me some information I would look into it.

Regarding Konarak. I should submit that I have myself seen it very carefully, both from the point of view if structural conservation and chemical treatment. A great deal of valuable work is being done and I am at least satisfied that there is no danger to the wonderful and magnificient carvings and sculptures of the Sun Temple. The other museum which is planned to be put up in Orissa is at Ratnagiri where a Buddhist site has been excavated by the Archaeological Survey of India.

Dr. Ranen Sen referred to the Adina mosque in Malda. This is a centrally protected monument and is being taken care of by way of annual and special reports. But if my hon, friend

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[Prof. S. Nurul Hasan.]

has any information that there is any type of neglect in looking after it, I would request him to send me a letter and I will have it looked into immediately.

So far as theft and smuggling activities are concerned, we have sought the cooperation of the State Governments. We have asked them to strengthen the watch and ward. We have ourselves been doing whatever is possible. The customs officers have been trained to ensure that there is no smuggling. More than that, under the activities which have been undertaken by the Central Government against smugglers, drastic action has already been taken against a few of the most well-known, if I may say so notorious smugglers.

Regarding India Office Library, we are negotiating with the British Government and urging them....

SHR! P. K. DEO; For the last 25 years!

PROF. S. NURUL HASAN. Yes; it is not in our hands, as the hon, member knows. But the other suggestion of the hon, member is being taken up by us. That is, pending the negotiations regarding the ownership rights of the library, we have negotiated a programme of microfilming those records which are not available in our national museum. A number of supshave already been identified and I hope this programme will start soon.

SHRI P. K. DEO Anything about Kohingor?

PROP. S. NURUL HASAN: That is a different problem.

I am afraid my hon, friend, Shri Daga perhaps did not care to listen to my intrductory remarks. Otherwise, some of his doubts would have been dispelled. However, may be I was not

clear enough in my presentation of the case and I will try to satisfy him against, Section 18, as originally passed by this House, gave exemption only to those museums which were owned or controlled directly or indirectly by the Central or State Governments. Now what we are attempting to do is to "increase the scope of this exemption. Some of the other museums such as the Prince of Wales Museum, Bombay or the Allahabad Museum are being sought to be included in the list of institutions to be exempted. In addition to this, we will also examine any case of a private museum on merits and decide. If we are satisfied that their care of the art objects and the safety of these objects is satisfactory. then we will certainly consider exempting them.

In regard to the Salar Jung Museum, I would like to remind the House that it has already been declared by this Parliamen: to be an institution of national importance, and funds for its looking after will be provided directly by the Central Government.

We have also provided under various other schemes for the survey of records and manuscripts by the Regional Records Survey Committee. We have also taken up under the Archaeological Survey a scheme of village to village survey of sculptures and other monuments. That, unfortunately, did not gather mementum because of inadequate funds. We are trying now to involve the post-graduate students, along with the experts and specialists, to take up this work.

Regarding the manuscripts in the National Library, I would like to assure the hon. House that them manuscripts are very well looked after and are in air-conditioned chambers and not in cellars.

In regard to the Bangiya Sahitya Parishad, I have appointed an Enquiry Committee to go and see the situation and submit its report. That report

has been submitted to me and it is under examination.

Regarding the Asiatic Society, a few years ago I had appointed a Committee, which examined the situation and decided to increase substantially the grants to the Asiatic Society. If any concrete proposals are received by me from the authorities of the Asiatic Society, which is a registered society free to act by itself. I will see what help we can give.

DR. RANEN SEN: There is a newspaper report and there was also a Question in this House that the authorities of the Asiatic Society are now divided and are quarreling among themselves. I do not understand why nothing is being done by the Central Government in regard to that situation.

PROF. S. NURUL HASAN: Unfortunately, my authority over registered societies in States is limited, herause this House does not have that authority. But if there is a general public demand that the Centre should intervene. I would be very glad to provide such help and assistance as I can do within the constitutional framework. But I do need a wellconsidered demand from the people West Bengal, particularly the intellectuals and those who are members of the Asiatic Society.

SHRI B. V. NAIK: In the State of Karnataka, wherever these decadent registered societies have been found to be defunct or quarreling within themselves, the State Government has taken powers to take over the administration of these registered societies. When we are making Ordinances for many other subjects, I think it is high time that we have an Ordinance in order to take over such societies of national importance.

PROF. S. NURUAL HASAN: This is a very good suggestion. I will discuss the matter with the Government of West Bengal.

My hon. friend, Shri Naik, referred to article 49. I would draw his attention to the Ancient Monuments and Sites Act, which this House passed a long time ago, under which most of the monuments, which were considered to be of national importance, have been protected by the Archaeological Survery of India and in the case of monuments of State importance, the State Governments have been urged to give them protection.

So far as total ban on exports is concerned, the whole purpose of the Act which the House had passed, and which is now sought to be amended is to prevent the export of antiquities, because unless we know where our antiquities are, it would not be possible to prevent smuggling.

With these words, I commend this Bill to the House.

MR. CHAIRMAN: The question is:

"That the Bill to amend the Antiquities and Art Teasures Act, 1972, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clauses 2 to 5 stand part of the Bill."

The motion was adopted.

Clauses 2 to 5 were added to the Bill.

MR. CHAIRMAN: The question is: "That Clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

MR. CHAIRMAN: The question is:

"That the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

The Enacting Formula and the Title were added to the Bill.

PROF. S. NURUAL HASAN: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted

17.45 hrs

ESSENTIAL COMMODITIES (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND CO-OPERATION (SHRI A. C. GEORGE): 1 beg to move.

"That the Bill further to amend the Essential Commodities Act, 1935, as passed by Rajya Sabha, be taken into consideration."

The Essential Commodities Act was passed in 1965 for the control of production, supply, distribution and pricing and of trade and commerce in certain essential commodities. At present, there are 61 declared essential commodities which include items like foodgrains, sugar, vanaspati, drugs and textiles and other such items that are basic to the daily requirements of the citizens of the country.

From 1955 onwards, on the basis of experience gained in the working of the Act, suitable amendments to the parent Act have been made to make its provisions more effective. The Act was last amended in 1974 in the light of the recommendations made in the 47th Report of the Law Commission and by it, the penal provisions of the Act were made more deterrent, so that the Act could be a more meaningful instrument to check hoarding, profiteering and other malpractices in the trade and commerce of essential commodities.

Regional Conferences of State Ministers of Food and Civil Supplies were held during 1974 and 1975 so that a consensus could emerge in regard to the changes required in the framework of this regulatory enactment. result of the recommendations made in these meetings, some amendments became necessary. Certain other amendments have also to be proposed. consequent upon the striking down of control orders relating to levy on food. grains by the High Courts of Karnataka and Orissa. which hampered the procurement of foodgrains. The amendments which have been proposed are absolutely necessary for fulfilling our social needs, underscore the disciplinary requirements of our developing economy and would contribute to greater order in the procurement. supply and distribution of essential commodities. As has already been explained in the Statement of Objects and Reasons, the main provisions of the amending Bill relate to: enlarging the definition of the term "Collector" to allow other senior officers to exercise powers in the drive against hoarder and profiteers for promotion of procurement to redefine the basis on which levy orders can be passed by the State Governments; to enable the re-introduction of seized essential commodities into the public distribution system and also to debar lower Courts from Interfering with the confiscation proceedings; and finally, to protect public servants functioning under the Act against malicious and vexatious complaints in the course of the performance of their duties.

[&]quot;Moved with the recommendation of the President,